

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 1

ITEM No105
CP(IB) 403 of 2020

Order under Section 7 IBC

IN THE MATTER OF:

Girish Devshibhai Likhiya
V/s
Levinza Ceramic Pvt Ltd

.....Applicant

.....Respondent

Order delivered on ..28/06/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Virendra Kumar Gupta, Hon'ble Member(T)

PRESENTS:

For the Financial Creditor : Learned Counsel Mr. Arjun Sheth
For the Corporate Debtor : Learned Counsel Mr. Arpit R Singhvi

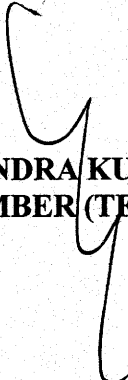
ORDER


Learned Counsel for the Financial Creditor submitted that pursis for withdrawal of this petition has already been sent to the Registry on 21.06.2021.

We direct the Registry to place the same on record.

Learned Counsel for the Financial Creditor seeks permission to withdraw the matter on the basis of pursis filed on 21.06.2021. He further requested that he may be permitted to withdraw the petition without prejudice.

Be that as it may, permission of withdrawal is granted. Accordingly, matter stands withdrawn and disposed of.


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)